

1906.

GOVERNMENT
OF
EASTERN BENGAL & ASSAM.

JUDICIAL DEPARTMENT.

JUDICIAL—A.

August 1906.

Nos. 9-12.

Extension of section 26 of the Cattle Trespass Act, I of 1871 to certain areas of the
Garó Hills district.

REFERENCES TO FORMER CASES.

Department, date, and Nos., or File No. and year.	Brief Title of File.
1. Home, A, Jan. 1892, Nos. 1-16.	Amendments made to Cattle Trespass Act, I of 1871 by Act I of 1891.
2. Ditto, Feb. 1895, Nos. 121-129.	Cattle Trespass fines in Cachar.
3. Ditto, Sep. 1904, Nos. 159-172.	} Similar case.
4. Judl., A, May 1906, Nos. 39-45.	

F-62.

REFERENCES TO LATER CASES.

Department, date, and Nos.	Brief Title of File.
----------------------------	----------------------

1906.

GOVERNMENT OF EASTERN BENGAL AND ASSAM.

JUDICIAL DEPARTMENT.

AUGUST.

Nos. 9-12.

Extension of section 26 of the Cattle Trespass Act, I of 1871, to certain areas of the Garo Hills district.

TABLE OF CONTENTS.

- No. 9.—To the Deputy Commissioner, Garo Hills, No. 7108J., dated the 23rd June 1906.
 No. 10.—From the Deputy Commissioner, Garo Hills, No. 61J., dated the 4th July 1906.
 No. 11.—Government Notification No. 8159J., dated the 18th July 1906.
 No. 12.—Memorandum to the Deputy Commissioner, Garo Hills, No. 8866J., dated the 26th July 1906.

(To be continued on back, if necessary.)

PAPERS OTHER THAN PROCEEDINGS.

I.—Printed.

Notes and orders.

II.—Not printed.

Nil.

It A sec 26 = 7-12
 III 7-15-8.
 Leg: A Jany 10 = 1-5 (1-27)

NOTES.

JUDICIAL—A, AUGUST 1906.

Nos. 9-12.

Extension of section 26 of the Cattle Trespass Act, I of 1871 to certain areas of the Garo Hills district.

Under Secretary,

Please see our memorandum No. 2957J., dated the 17th March 1906, to the Deputy Commissioner, Garo Hills. No report has yet been received. We may remind?
Judl. A, May 1906, Nos. 39-45.

Asvini—18th June 1906.

20th June 1906.

G. MILNE.

[To the Deputy Commissioner, Garo Hills, No. 7108J., dated the 23rd June 1906.]

FROM THE DEPUTY COMMISSIONER, GARO HILLS, NO. 61J., DATED THE 4TH JULY 1906.

States that no objection has been received against the proposal.

Under Secretary,

The Act may now be extended to the portion of the Garo Hills district as proposed in Notification No. 2564J., dated the 8th March 1906.

Ashootosh—14th July 1906.

Secretary,

Approval.

I see that the previous notification—Cachar precedent—was thrice published. We published this once only.

14th July 1906.

G. MILNE.

Approved.

15th July 1906.

J. E. WEBSTER.

[Notification No. 8159J., dated the 18th July 1906, published in the gazette of the 21st July 1906.]

[Memorandum to the Deputy Commissioner, Garo Hills, No. 8866J., dated the 26th July 1906.]

GOVERNMENT OF EASTERN BENGAL AND
ASSAM.
JUDICIAL DEPARTMENT.

Judicial A.

August 1906.

Extension of section 26 of the Cattle Trespass Act, I of 1871, to certain areas of the
Garo Hills district.

No. 9.

No. 7108J., dated Shillong, the 23rd June 1906.

From—The Under-Secretary to the Government of Eastern Bengal and Assam, Judicial
Department,

To—The Deputy Commissioner of the Garo Hills.

I am directed to invite attention to this office memorandum No. 2957J., dated the 17th March 1906, regarding the proposed extension of section 26 of the Cattle Trespass Act, I of 1871, as amended by section 8 of Act I of 1891, to certain areas of the Garo Hills district, and to request that you will be good enough to submit at an early date any criticisms you may have received on the subject.

No. 10.

No. 61J., dated Tura, the 4th July 1906.

From—Captain A. PLAYFAIR, I.A., Deputy Commissioner, Garo Hills,

To—The Secretary to the Government of Eastern Bengal and Assam, Judicial Department.

With reference to your letter No. 7108J., dated 23rd June 1906, I have the honour to report that no criticisms have been received on the proposal to extend section 26 of the Cattle Trespass Act to certain areas in this district.

No. 11.

No. 8159J., dated Shillong, the 18th July 1906.

Notification by—The Government of Eastern Bengal and Assam, Judicial Department.

Whereas a Notification, No. 2564J., dated the 8th March 1906, was published at page 219 of the *Eastern Bengal and Assam Gazette* of the 10th March 1906, in which the Lieutenant-Governor proposed to direct, unless good reasons were shown to the contrary within three months from the date of the publication of the said notification that with respect to the following* areas of the district of the Garo Hills, the first paragraph of section 26 of the Cattle Trespass Act, I of 1871, should be read as if it had reference also to buffaloes and as if the words "fifty rupees" were substituted for the words "ten rupees" and whereas no objections have been received within the above period, it is hereby notified that in exercise of the power conferred by the second paragraph of section 26 of the Cattle Trespass Act, I of 1871 (as amended by section 8 of Act I of 1891), the Lieutenant-Governor directs that with respect to the following* areas of the district of the Garo Hills, the first paragraph of the said section 26 shall be read as if it had reference also to buffaloes, instead of to pigs only, and as if the words "fifty rupees" were substituted for the words "ten rupees."

* (1) The plains portion of the Garo Hills district from the Rongai river in the north to Bahadarkata Hat in the south.

(2) A strip of land two miles broad in the low outlying hills which skirts the above defined plains portion of the Garo Hills district.

This cancels Notification No. 3081J., dated the 22nd October 1891, so far as the above areas of the district of the Garo Hills are concerned.

No. 12.

No. 8566J., dated Shillong, the 26th July 1906.

Memo. by—The Under-Secretary to the Government of Eastern Bengal and Assam, Judicial
Department.

Copy of Notification No. 8159J., dated the 18th July 1906, forwarded to the Deputy Commissioner of the Garo Hills, for information with reference to his letter No. 61J., dated the 4th July 1906.